

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 3
(IB)-145(PB)/2024

IN THE MATTER OF:

Arvinder Singh Sawhney

.... Petitioner

Vs

Sawhney Builders Pvt Ltd

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 08.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Petitioner

: Adv. Manish Raghav, Adv Rohit Gour

For the Respondent

: Adv. G.P. Madaan, Adv. Aditya Madaan, Adv.
Aishwarya Adlakha, Adv. Anmol Singh

ORDER

Mr. Manish Raghav, Ld. Counsel appeared on behalf of the Financial Creditor. Mr. G.P. Madaan appeared on behalf of the Corporate Debtor and stated that he has been inducted as new counsel and seeks some time to file vakalatnama and reply. At request and by consent, list the matter on **05.06.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

08.05.2024
Lalit